

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1702 of 2021**

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Subimal Mukhopadhyay                    ....    ....    ....    Petitioner

Versus

The State of Jharkhand through A.C.B.

....    ....    ....Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner                    : Mr. Awinash Kumar, Advocate

For the State                            : Mr. Kaushik Sarkhel, Addl.P.P

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**Order No.02 Dated- 17.04.2021**

Heard the parties through the video conferencing.

Learned counsel for the petitioner prays for three months' time to remove the defects pointed out by the stamp reporter.

List this case after removal of the defects.

It is made clear that if the defects pointed out by the stamp reporter are not removed within three months from the date of this order then this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**